



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India



**UNCITRAL RCAP, Insolvency and Bankruptcy Board of India (IBBI),
Tamil Nadu National Law University (TNNLU) and
GNLU Centre for Corporate and Insolvency Law (GCCIL)**

are jointly organizing an International Conference (Virtual Mode) on

**“MSMEs: Legislative and Regulatory Challenges”
(UNCITRAL and Indian Perspective)
February 03, 2022**

About the Conference

The Micro, Small and Medium Enterprises play a vital role in the Indian economy. The sector is one of the major contributors to the socio-economic status of our country. The outbreak of Covid-19 pandemic has brought severe hardship to various sectors among which the most vulnerable and affected enterprises are MSMEs. A large number of MSMEs are facing financial stress and insolvency issues. Therefore, in order to promote the innovations from the grass root level, the need of the hour is to protect such MSMEs by making available adequate, low cost funds in a timely manner.

Considering the repayment abilities of the MSME sector, the Government has brought an amendment to the Insolvency and Bankruptcy Code (IBC) by inserting a new provision for pre-pack resolution scheme for MSMEs. This new scheme empowers the MSME corporate debtor to activate the bankruptcy process and is expected to come up with the solution/resolution in less time and lower expenses. It will also help the MSMEs to absorb and recover from the financial shock which they are facing during the ongoing covid-19 pandemic.

Apart from the insolvency issues, several other aspects are required to be deeply looked into, to enhance the overall structural framework, both from the legislative and regulatory side. This conference will provide a platform to discuss and disseminate the different aspects pertaining to legislative and regulatory framework of MSMEs. This intense academic discussion will help in identifying the correction needed so that the MSMEs continue to stand as a major support to Indian economy, even after the pandemic.

Inaugural Session (11.00 – 12.00 hrs)

- Dr. Navrang Saini, Chairperson, Insolvency & Bankruptcy Board of India
- Prof. (Dr.) S. Shanthakumar, Director, GNLU
- Prof. (Dr.) V S Elizabeth Vice-Chancellor, TNNLU
- Ms. Athita Komindr Head, UNCITRAL RCAP
- Prof. (Dr.) Mamata Biswal, Dean, Academics and Faculty Affairs, GNLU

The link to join the inaugural session is – [Click here](#)

Technical Sessions

The inaugural session will be followed by four technical sessions, as per details given below:

Time	Session	Theme	Link
12.15–13.45 hrs	Technical Session 1	MSMEs: Legal and Regulatory Challenges	Click here
	Technical Session 2	MSMEs and Indian Economy: Role of Government	Click here
14.15–15.45 hrs	Technical Session 3	MSMEs and IBC	Click here
	Technical Session 4	MSMEs and Impact of COVID-19	Click here

International Roundtable

“MSMEs: Legislative and Regulatory Challenges” **(16.00 hrs – 17.45 hrs)**

- Mr. Ritesh Kavdia Executive Director, IBBI (Chair)
- Mr. Robert Walters Professor of Law Victoria University, Australia
- Ms. Monica Canafoglia Legal Officer at ITLD Office of Legal Affairs, UNCITRAL Vienna
- Ms. Lyn Martin Professor of Entrepreneurship Innovation Anglia Ruskin University, UK
- Ms. Stephanie Rohlfing-Dijoux Professor of Law University of Paris
- Dr. Rajendra Prasad Gunpath Dean, School of Law University of Mauritius
- Ms. Poonam Sinha Director, Entrepreneurship Education NIESBUD
- Mr. Anurag K Agarwal Professor of Law, IIM - Ahmedabad
- Mr. Debajyoti Ray Chaudhuri MD & CEO, NeSL
- Mr. Dhananjay Singh (IRS)
- Mr. Rajesh Kumar Gupta, CGM, IBBI

The link to join the Roundtable is –[Click here](#)

For any further information/clarification, please feel free to write to:
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